

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 1

(Supplementary list)

**IA(IBC)(DIS.)/ 5 (CH)2024
CP (IB) No. 259/Chd/Hry/2019
(Admitted)**

IN THE MATTER OF:-

SK Unit Print Pvt. Ltd.

...Petitioner

Versus

Adi automotives Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016 and 54(1)

Order delivered on 07.05.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

**For the applicant in : Mr. Milan Singh Negi, Advocate
IA No.5/2024**

ORDER

The matter was reserved on 16.04.2024. The matter is relisted today for seeking clarifications.

Ld. counsel for the liquidator along with the liquidator-in-person are present. Ld. counsel for the liquidator is directed to file correct Form-H indicating the total amount realised from the sale of assets of the corporate debtor and its utilisation for distribution among various stakeholders of the corporate debtor indicating clearly nil balance and closure of the bank account. He would also indicate the amount of avoidance transaction that is stated to be settled with the Suspended Board of Directors and details thereof and why the application was not filed for avoidance transactions. RP would also clarify whether the amount of 6,87,859/- indicated in the Form-H stated to

have been retained for the purpose of EPFO has been actually deposited with EPFO or not. Let the additional affidavit be filed within one week.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)